

**THE CINE-WORKERS AND CINEMA THEATRE WORKERS
(REGULATION OF EMPLOYMENT) AMENDMENT ACT, 1988**

No. 35 OF 1988

[12th August, 1988.]

**An Act to amend the Cine-workers and Cinema Theatre Workers
(Regulation of Employment) Act, 1981.**

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Cine-workers and Cinema Theatre Workers (Regulation of Employment) Amendment Act, 1988.

Insertion of new section 22A.

2. After section 22 of the Cine-workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981, the following section shall be inserted, namely:—

50 of 1981.

Delegation of powers.

“22A. The Central Government may, by notification in the Official Gazette, direct that any power exercisable by it under this Act or rules made thereunder (other than the powers conferred by this section and section 23) shall, in relation to such matters and subject to such conditions, if any, as may be specified in the notification, be exercisable also by the State Government or by such officer or authority subordinate to the State Government as may be specified in the notification.”